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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Late Shri Digamber Singh, father of the applicant Shri Suresh Singh, died on 15.11.1999 while he was in service of the respondents as ED Packer. The deceased left behind him four sons and a widow. The other three sons are employed and settled separately, therefore, the applicant and his mother are put to indigent condition on the death of sole bread earner ~~and~~ ^{for which} therefore, an application was moved on 22.12.1999 to provide employment to the applicant on compassionate ground. This application was processed and from time to time information was sought, which was duly furnished by the applicant which contains the affidavit of other three brothers of the applicant who have mentioned that they are living separately and have no objection, if compassionate appointment is given to the applicant. ~~The applicant~~ who is looking after their widow mother. It has also been clarified that this family ^{is} having 1/4 share in 3.24 hactair of agriculture land and the income their from, ^{is} if so meager that it cannot cater the need of the family in distress. The applicant has also mentioned that to his surprise ^{or by} ^{vide} he was communicated refusal ^{through} letter dated 27.4.2001, through which his prayer for compassionate appointment ^{has} ^{been} refused by selection board constituted for the purpose mainly on the ground that two other sons of the deceased employee are under employment with police department and the third son is in the service of postal

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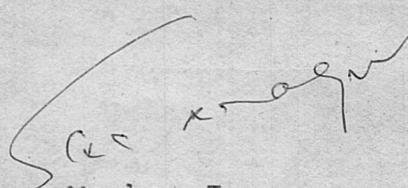
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department and, therefore, the family cannot be held under indegent circumstances.

2. Learned counsel for the respondents has opposed the prayer with the mention that there is no merit on this case to grant any relief or to keep the matter pending for further proceedings.

3. Keeping in view the facts and circumstances of the matter, it is found that no good reasons have been mentioned as to why the widow mother of the applicant ^{desires} has preferred to be ~~burden~~ over ~~his~~ unemployed son and does not like to live with her other sons who are happily employed. It is also quite evident from the facts as have been brought on record, through the OA that the mother of the applicant received ^{Rs.} 45,000/- as after death settlement of her deceased husband and the family has also ^{SC} left some agriculture land which may be a source of subsistance.

4. For the above I do not find any good reason to interfere with the impugned order. The OA is dismissed at admission stage accordingly. No order as to costs.


Member-J

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